

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 29/2003 in  
RA 419/2000  
OA 2618/1999

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New Delhi this the 6th day of March, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri V.K. Majotra, Member (A)

1. Surender Kumar Sharma,  
S/O Shri Jagdish Prasad,  
Fitter Grade-II
2. Bhoop Singh,  
S/O Shri Mohan Lal  
Fitter Grade-II
3. Deen Dayal,  
S/O Shri Bal Mukund,  
Fitter Grade-III
4. Om Prakash,  
S/O Prabhati Lal,  
Fitter, Grade-III
5. Gyanender Singh,  
S/O Laxmi Narain,  
Fitter Grade-II
6. Rama Kant Gupta,  
S/O Sh. Parmeshwar Gupta,  
Fitter Grade-III
7. Ved Singh,  
S/O Yash Ram Singh  
Fitter Grade-III
8. Umed Ali,  
S/O Sh. Chuttan Mian,  
Fitter Grade-III
9. Rakesh Kumar,  
S/O Shri Tara Singh,  
Fitter Grade-III

( All working under Senior  
Electrical Engineer, EMU Car  
Shed, Ghaziabad )

.. Petitioners

(By Advocate Shri S.K. Gupta )

VERSUS

1. Shri R.K. Singh,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. Shri V.K. Aggarwal,  
Sr. Divisional Railway  
Manager, Northern Railway,

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New Delhi Rly.Stn., Delhi  
Division, State Entry Road,  
New Delhi.

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3. Shri Mohit Chandra,  
Sr.Electrical Engineer,  
EMU Car Shed, Ghaziabad (UP)
4. Smt. Urvila Khati,  
Sr.Divisional Personnel Officer  
Northern Railway, New Delhi  
Rly.Stn., Delhi Division, State  
Entry Road, New Delhi.

..Respondents

(By Advocate Shri V.S.R.Krishna )

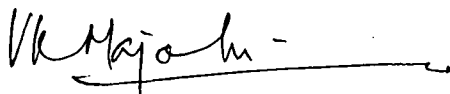
O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

We have heard both the learned counsel in CP 29/2003 arising out of the order issued in RA 419/2000 in OA 2618/1999.

2. Shri V.S.R.Krishna, learned counsel for the respondents submits that the aforesaid order has been complied with and compliance affidavit filed. They have annexed the revised seniority list dated 18.2.2003. Shri S.K.Gupta, learned counsel submits that some of the petitioners have grievances regarding their positions assigned in the aforesaid revised seniority list.

3. Having regard to the aforesaid facts and circumstances of the case, it cannot be held that the respondents have committed contumacious and wilful disobedience of the Tribunal's order to proceed further in CP 29/2003. Accordingly, CP29/2003 is dismissed. Notices issued to the alleged contemnors/respondents are discharged. Liberty granted to the petitioners in accordance with law.



( V.K.Majotra )  
Member (A)



( Smt.Lakshmi Swaminathan )  
Vice Chairman (J)